

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL  
BOMBAY BENCH, NAGPUR CAMP

③  
O.A.868/92.

Smt. Agatha Alfred Robert

.. Applicant.

Vs.

Divisional Railway Manager, Nagpur

.. Respondent

Ceram : Hon'ble Shri Justice M.S. Deshpande, Vice Chairman.  
Hon'ble Shri M.Y. Priolkar, Member (A).

Appearances:

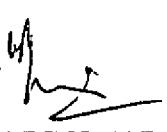
1. Mrs. Meenaxi Iyer, Counsel  
for the applicant.
2. Mrs. Indira Bedade, Counsel  
for the Respondents.

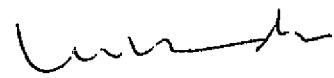
ORAL JUDGMENT :

Dated: 18.3.1993.

¶ Per : Hon'ble Shri Justice M.S. Deshpande, Vice Chairman ¶

Heard. The order removing the deceased Alfred Robert from service was passed on 1985 and the employee died in 1992. Two grounds have been given for the delay in filing the present O.A. one was that he <sup>call</sup> ~~cannot~~ present the application on account of poverty and the second one was that he approached one of <sup>the</sup> leading Lawyers of Nagpur to file his case before the Court but that advocate had not taken any action for more than two years and handed over papers to the applicant. It is apparent that the poverty cannot be the ground for the <sup>7 yrs</sup> delay in filing the application, and the learned advocate for the applicant <sup>was</sup> ~~did~~ not willing to disclose the name of that leading lawyer. In any event the delay of nearly 7 years for presenting the present application cannot be condoned. In the circumstances mentioned above the O.A.868/92 is disposed of as barred by time. Both the M.P.s also disposed of.

  
( M.Y. PRIOLKAR )  
MEMBER(A).

  
( M.S. DESHPANDE )  
V.C.

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL

BOMBAY BENCH, BOMBAY

R.P.NO. 37/93

in

OA.NO. 868/92

(S)

Smt. Agatha Alfred Robert .... Applicant

V/S.

Divisional Railway Manager, Nagpur... Respondent

CORAM: Hon'ble Vice Chairman Shri Justice M.S.Deshpande  
Hon'ble Member (A) Shri M.Y.Priolkar

Tribunal's Order by Circulation

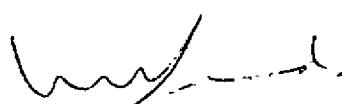
Dated: 26.11.1993

(PER: M.S.Deshpande, Vice Chairman)

While  
By the disposal of OA.No.868/92 we have held that  
the delay of 7 years was not explained. No error apparent  
on the face of the record has been pointed out and review  
application cannot be the remedy for seeking relief only  
because the applicant states that the decision is wrong.  
The review application is dismissed.

  
(M.Y.PRIOLKAR)

MEMBER (A)

  
(M.S.DESHPANDE)

VICE CHAIRMAN

mrj.